## GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

STARRED QUESTION NO:92 ANSWERED ON:03.03.2010 NORMS FOR GRANTS UNDER AIBP Chavan Shri Harischandra Deoram

## Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the norms prescribed for granting assistance to States under the Accelerated Irrigation Benefit Programme (AIBP) are uniformly applicable to all the States including the hilly States of the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to review these norms;
- (d) if so, the details thereof;
- (e) whether there is any proposal for providing special assistance to some States including Maharashtra on the lines of hilly States; and
- (f) if so, the details thereof and if not, the reasons therefor?

## Answer

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a) to (f) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.92 DUE FOR REPLY ON 03.03.2010 REGARDING NORMS FOR GRANTS UNDER AIBP.

Norms for providing central assistance to the States under Accelerated Irrigation Benefits Programme (AIBP) have been laid down in the existing guidelines of the AIBP under which major/ medium irrigation projects and surface water minor irrigation schemes benefitting the special category States including North Eastern States, Sikkim, Himachal Pradesh, Jammu & Kashmir and Uttarakhand, undivided Koraput, Bolangir, Kalahandi (KBK) districts of Orissa and drought prone and tribal ares of non special category States are eligible for 90% central assistance. Major/medium irrigation projects of other areas of non special category States are eligible for 25% central assistance while minor irrigation schemes of these areas are not eligible for any central assistance under AIBP.

For the surface MI schemes of Special Category States and undivided KBK districts of Orissa, the eligibility criteria for inclusion of surface water minor irrigation schemes under AIBP are as under:

"individual schemes benefitting irrigation potential of at least 20 ha. and group of schemes (within a radius of 5 km) benefitting total ultimate irrigation potential of at least 50 ha., proposed MI schemes should have benefit cost ratio of more than 1 and the development cost of these schemes per ha. should be less than Rs.1.50 lakh.

The criteria for inclusion of surface water minor irrigation schemes benefiting drought prone and tribal areas of other States under the AIBP are as under:

"Minor irrigation schemes with potential more than 50 hectare which serve tribal areas and drought prone areas could be included under AIBP. Proposed minor irrigation schemes should have benefit cost ratio of more than 1 and the development cost of these schemes per ha. should be less than Rs.1.50 lakh."

At present, there is no proposal to amend the AIBP guidelines for providing special assistance to some States including Maharashtra on the lines of hilly States.